IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

ITEM No. 116
IB-989/ND/2020

IN THE MATTER OF:

Grand Arch Resident Welfare Association … Applicant

Vs.

IREO Pvt. Ltd. … Respondent

Order under Section 7 of IBC.

Order delivered on 15.03.2021

Coram:
DR. DEEPTI MUKESH,
HON'BLE MEMBER (JUDICIAL)
MS. SUMITA PURKAYASTHA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Ms. Asiya Khan, Adv.
For the Respondent : Mr. Saurabh Kalia and Mr. Rahul Ahuja, Advs.

ORDER

In the month of January, right to file reply was closed. In February, the parties were given time to settle the matter. Ms. Asiya, Learned Counsel for the applicant states that settlement has not been arrived, whereas Mr. Saurabh Kalia, Learned Counsel for the Corporate Debtor states that the settlement discussions are at advance stage and terms are being finalised. As a last chance, matter adjourned for ex parte hearing on 27.04.2021.

Sd/-
SUMITA PURKAYASTHA
MEMBER (TECHNICAL)

Sd/-
DR. DEEPTI MUKESH
MEMBER (JUDICIAL)

MUKESH